

RATIFIED MINUTES OF MEETING No.26/17 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 28.03.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 26/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 which was scheduled to be held on 28.03.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:23/11/80-ALC2/2016	Party Name: DAYCO VIKAS ENGINE SYSTEMS PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
HQ File :01/80/050/00296/AM17/	RLA File :05/23/040/00182/AM11/	Lic.No/Date:0510275970 28.10.2010	
1 Decision: The Committee decided to ratify the norms based on the recommendation of DHI as under:- (i) Item No. 1 to 4 may consider under GN-4 with accountability. (ii) Item No. 5 limited to 2% of FOB or as applied whichever is lower (C-1647) RA may take further necessary action accordingly.			

Case No.:50/23/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	Defer Date:09.05.2017
2 Decision: The Committee noted that the firm's application has been sent to DEIT on 09.02.2017 for			

comments. Case is deferred to 09.05.2017.

Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:09.05.2017
Decision: The Committee noted that the firm has not submitted post hearing submission letter sent to the firm on 24.10.2016 and 27.12.2016 through email and decided to send final reminder to the firm to furnish reply within one week time of uploading of the minutes failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 09.05.2017.			

Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:09.05.2017
Decision: The Committee noted that the additional information provided by the firm on 28.02.2016 has been sent to MSME on 10.05.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:09.05.2017
Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:21/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Rejected
HQ File :01/80/050/00371/AM17/	RLA File :08/24/040/00060/AM16/	Lic.No/Date:0810135377 27.05.2015	
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by			

MSME) dated 22.11.2016 sent to them on 27.12.2016 and final reminder on 24.01.2017 through e-mail and decided to **reject** the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
9 HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
10 HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.06.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
11 HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
12 HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's reply dated 15.09.2016 has been sent to MSME (Chemical) on 30.09.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
13 HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
14 HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:09.05.2017

Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 09.05.2017.

15	Case No.: 6/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
	HQ File :01/80/050/00449/AM17/	RLA File :07/24/040/00204/AM16/	Lic.No/Date:0710108757 21.09.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/19/2017-TSW/15 dated 28.03.2017 as under:- 1. Words "Stainless Steel Frame consisting of 1836 Meters of" may be prefixed with the description of export item at Sl. No. 5. 2. Word "relevant" may be prefixed with the description of import items from Sl. No. 1 to 5. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 11669 Kgs. & 1387 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 14212 Kgs. as 1.04 Kgs./Kg. content in the export product at Sl. No. 3. 5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 22538 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 4. 6. Quantity of import item at Sl. No. 5 may be allowed as 1872.72 Mtrs. as 1.02 Mtrs./Mtr. content in the export product at Sl. No. 5. RA may take further necessary action accordingly.			

16	Case No.: 22/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date:0810136211 07.10.2015	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 09.05.2017.			

17	Case No.: 79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date:09.05.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.			

18	Case No.: 80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:09.05.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.			

19	Case No.: 3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:09.05.2017
Decision: The Committee observed deficiency in the firm's application. Deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				

20	Case No.: 5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:09.05.2017
Decision: The Committee observed deficiency in the firm's application. Deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				

21	Case No.: 25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for comments. Case is deferred to 09.05.2017.				

22	Case No.: 4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 09.05.2017.				

23	Case No.: 3/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
	HQ File :01/80/050/00446/AM17/	RLA File :07/24/040/00259/AM16/	Lic.No/Date:0710108991 03.11.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/19/2017-TSW/15 dated 28.03.2017 as under:-				
- Word "relevant" may be prefixed with the description of import items from Sl. No. 1 to 5. - Words "Stainless Steel Frame consisting of 720 Meters of" may be prefixed with the description of export item at Sl. No. 5. - Quantities of import items at Sl. No. 1 & 2 may be allowed as 4217 Kgs. & 507 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 5632 Kgs. as 1.04 Kgs./Kg. content in the export product at Sl. No. 3. - Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 9432 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 4. - Quantity of import item at Sl. No.5 may be allowed as 734.4 Mtrs. as 1.02 Mtrs./Mtr				

content in the export product at Sl. No. 5.

RA may take further necessary action accordingly.

24	Case No.:81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.				

25	Case No.:27/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:09.05.2017
Decision: Shri H. Srinivasa Murthy, Sr. Manager from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. Case is deferred to 09.05.2017.				

26	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 09.05.2017.				

27	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application and reply dated 25.03.2017 is being sent to DHI for comments. Case is deferred to 09.05.2017.				

28	Case No.:22/2/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date:09.05.2017
Decision: The Committee noted that DIPP vide UO No. 12/19/2017-TSW/28 dated 28.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
1. Basis for the quantities of import items supported by documentary evidence. 2. Bifurcated quantities of import items to be counted for in the export item and to be supplied as spares				
Case is deferred to 09.05.2017.				

29	Case No.:82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:09.05.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.				

30	Case No.:19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:09.05.2017
Decision: The Committee noted that the deficiency letter sent to the firm on 22.03.2017 through e-mail to furnish reply. Case is deferred to 09.05.2017.				

31	Case No.:44/23/80-ALC2/2016	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00547/AM17/	RLA File :07/24/040/00333/AM16/	Lic.No/Date:0710109220 05.01.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP vide UO No. 12/19/2017-TSW/31 dated 28.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Item at Sl. No. 4, 5, 6, 8 & 9 of Standard Deficiency Format. 2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 28 to 35, 58 to 63, 77 to 80 & 82. Case is deferred to 09.05.2017.				

32	Case No.:95/2/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP vide UO No. 12/19/2017-TSW/32 dated 28.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- Replay submitted by the firm vide letter dated 27 th December, 2016 is the same as submitted by them earlier vide letter dated 22/08/2016 which has been perused and is not complete/proper and they may again be asked to submit the following information: 1. Length of "Thermowell" & Flange ratings for export items at Sl. No 7 to 11. 2. Net weight of each Thermowell in export items at Sl. No. 1 to 11 fabricated from Inconel 625 Bars (import items at S. No. 8, 9 & 10). Case is deferred to 09.05.2017.				

33	Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
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HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's reply dated 01.09.2016 has been sent to MSME (Chemical) on 09.09.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:65/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date:09.05.2017
34	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Import items No. 1 to 6 appear in E.P. Applicant to correct accordingly and utilization of item No. 7 to 9 in E.P. Case is deferred to 09.05.2017.		

Case No.:85/2/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
35	HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 09.02.2016 for comments. Case is deferred to 09.05.2017.		

Case No.:23/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
36	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for comments. Case is deferred to 09.05.2017.		

Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
37	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. Case is deferred to 09.05.2017.		

Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
38	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. Case is deferred to 09.05.2017.		

39	Case No.:9/5/80-	Party Name: MACO	Meet No/Date:26/80-	Status:
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ALC2/2016	CORPORATION (INDIA) PVT. LTD.,	ALC2/2016 28.03.2017	Deferred
HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
40 HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 21.02.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:5/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
41 HQ File :01/80/050/00154/AM17/	RLA File :04/24/040/00252/AM16/	Lic.No/Date:0410161748 23.03.2016	Defer Date:09.05.2017
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 24.01.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 09.05.2017.			

Case No.:96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
42 HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's reply dated 27.01.2017 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:45/23/80-ALC2/2016	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
43 HQ File :01/80/050/00548/AM17/	RLA File :07/24/040/00029/AM17/	Lic.No/Date:0710109724 26.04.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP vide UO No. 12/19/2017-TSW/43 dated 28.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
- Information in respect of Item at Sl. No.3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise. - Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 43, 44 & 57 to 61.			
Case is deferred to 09.05.2017.			

Case No.:42/11/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
44			

HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:43/11/80- ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
45 HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:10/14/80- ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP vide UO No. 12/19/2017-TSW/46 dated 28.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
46	1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 8 of Standard Deficiency Format for import items at Sl. No. 2 & 7, export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format in respect of import item at Sl. No. 10 to 13.		
	Case is deferred to 09.05.2017.		

Case No.:22/11/80- ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
47 HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.08.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:9/14/80- ALC2/2016	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
48 HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	Defer Date:09.05.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.			

Case No.:33/11/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
49			

HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date:09.05.2017
Decision: The Committee noted that DHI deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.			

Case No.:27/11/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
50 HQ File :01/80/050/00300/AM17/	RLA File :05/23/040/00086/AM17/	Lic.No/Date:0510398668 30.05.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:1/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
51 HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:3/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
52 HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:26/11/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
53 HQ File :01/80/050/00299/AM17/	RLA File :05/23/040/00101/AM17/	Lic.No/Date:0510398701 01.06.2016	Defer Date:09.05.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Utilization of item No. 11 in E.P." Case is deferred to 09.05.2017.			

Case No.:34/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
54 HQ File :01/80/050/00307/AM17/	RLA File :09/24/040/00038/AM17/	Lic.No/Date:0910063740 03.06.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide DO No. 3/8/2017-TSW(B) dated 03/2/2017. RA may take further necessary action accordingly.			

55	Case No.:1/8/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date:09.05.2017
	Decision: The Committee noted to seek information as under:- "The applicant to submit AA No. of earlier approved case for same E.P." Case is deferred to 09.05.2017.			

56	Case No.:35/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016	Defer Date:09.05.2017
	Decision: The Committee noted that DHI deficiency letter has been sent to firm on 22.03.2017 to furnish the reply. Case is deferred to 09.05.2017.			

57	Case No.:36/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date:0910063786 09.06.2016	Defer Date:09.05.2017
	Decision: The Committee noted that DHI deficiency letter has been sent to firm on 22.03.2017 to furnish the reply. Case is deferred to 09.05.2017.			

58	Case No.:6/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for comments. Case is deferred to 09.05.2017.			

59	Case No.:15/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00288/AM17/	RLA File :03/95/040/00110/AM17/	Lic.No/Date:0310805866 01.07.2016	Defer Date:09.05.2017
	Decision: The Committee noted that DHI deficiency letter has been sent to firm on 22.03.2017 to furnish the reply. Case is deferred to 09.05.2017.			

60	Case No.:8/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
	HQ File :01/80/050/00451/AM17/	RLA File :07/24/040/00113/AM17/	Lic.No/Date:0710110044 01.07.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/19/2017-TSW/60 dated 28.03.2017 as under:-			

	1.	Quantity of export item may also be specified as "20000 Nos." in addition to its weight.
	2.	Quantity of import item may be allowed as 194300 Kgs. as 1.356 Kgs./Kg. content in export item after taking 1/3 rd recovery from scrap.
RA may take further necessary action accordingly.		

61	Case No.:14/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date:09.05.2017
	Decision: The Committee noted that the DHI deficiency letter dated 25.01.2017 has been sent to the firm on 22.03.2017 to furnish the reply. Case is deferred to 09.05.2017.			

62	Case No.:20/11/80-ALC2/2016	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
	HQ File :01/80/050/00293/AM17/	RLA File :03/94/040/00281/AM17/	Lic.No/Date:0310806071 11.07.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of MSME (Chemical) vide OM No. TL-12024/16/2016-GC and F-DCMSME dated 16/2/2017. RA may take further necessary action accordingly.			

63	Case No.:38/11/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for comments. Case is deferred to 09.05.2017.			

64	Case No.:8/14/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00358/AM17/	RLA File :03/94/040/00236/AM17/	Lic.No/Date:0310806091 11.07.2016	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for comments. Case is deferred to 09.05.2017.			

65	Case No.:12/12/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for comments. Case is deferred to 09.05.2017.			

66	Case No.:41/11/80-ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date:26/80-ALC2/2016	Status: Deferred
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		28.03.2017	
HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 09.05.2017.			

Case No.:52/23/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00555/AM17/	RLA File :17/24/040/00078/AM17/	Lic.No/Date:1710006423 29.07.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP vide UO No.12/19/2017-TSW/67 dated 28/03/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
67	1. Difference in export items at Sl. No 1 to 8 and 9 to 32 with the length of Thermowell in each export item. . 2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 5, 6, 8 to 12, 35 & 36. 4. Justification/basis for the quantities of import items.		
Case is deferred to 09.05.2017.			

Case No.:5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
68 HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:19/14/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
69 HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date:0310807003 10.08.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:2/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
70 HQ File :01/80/050/00352/AM17/	RLA File :34/24/040/00145/AM17/	Lic.No/Date:3410042448 17.08.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/19/2017-TSW/70 dated 28.03.2017 as under:-			
	1. Quantities of import items at Sl. No. 1 to 15 & 21 may be allowed on net to net basis with accountability clause.		

2. Quantity of import item at Sl. No. 16 may be allowed as 7878 Kgs. as 1.01 Kgs./Kg. content in export item. 3. Quantity of import item at Sl. No. 17 may be allowed as 22439 Kgs. as 1.05 Kgs./Kg. content in export item. 4. Quantity of import item at Sl. No. 18 may be allowed as applied for i.e. 9000 Kgs as 1.035 Kgs./Kg. content in export item. 5. Quantity of import item at Sl. No. 19 may be allowed as 3570 Kgs. as 1.05 Kgs./Kg. content in export item. 6. Quantity of import item at Sl. No. 20 may be allowed as 2730 Kgs. as 1.05 Kgs./Kg. content in export item.	
RA may take further necessary action accordingly.	

71	Case No.:19/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00522/AM17/	RLA File :09/24/040/00295/AM17/	Lic.No/Date:0910064137 14.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the DHI deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				

72	Case No.:20/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date:0910064139 14.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the DHI deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				

73	Case No.:21/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date:0910064138 14.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the DHI deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				

74	Case No.:22/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date:0910064136 14.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the DHI deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				

75	Case No.:3/23/80-ALC2/2016	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00506/AM17/	RLA File :02/24/040/00118/AM17/	Lic.No/Date:0210206996 15.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 23.02.2017				

for comments. Case is deferred to 09.05.2017.

76	Case No.:15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT..LTD,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 09.05.2017.				

77	Case No.:23/23/80-ALC2/2016	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00526/AM17/	RLA File :09/24/040/00271/AM17/	Lic.No/Date:0910064146 19.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 09.05.2017.				

78	Case No.:6/14/80-ALC2/2016	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00356/AM17/	RLA File :34/24/040/00171/AM17/	Lic.No/Date:3410042553 23.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.				

79	Case No.:7/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00357/AM17/	RLA File :34/24/040/00181/AM17/	Lic.No/Date:3410042554 23.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.				

80	Case No.:7/23/80-ALC2/2016	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00510/AM17/	RLA File :09/24/040/00337/AM17/	Lic.No/Date:0910064182 26.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. However, MSME has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 09.05.2017.				

81	Case No.:7/26/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
	HQ File :01/80/050/00631/AM17/	RLA File :03/95/040/00499/AM17/	Lic.No/Date:0310808151 28.09.2016	

Decision: The committee decided to modify the norms on repeat basis based upon the written comments of DIPP vide ID No.12/19/2017-TSW/81 dated 28.03.2017 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 13395.37 Kgs. as 1.05 Kgs./Kg. content in the export item.
2. Words "0.345 mm $\pm$ 5 % thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 14674.18 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
3. Words "0.335 mm $\pm$ 5 %thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 5042.785 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

82	Case No.:8/23/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00511/AM17/	RLA File :09/24/040/00343/AM17/	Lic.No/Date:0910064213 30.09.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 09.05.2017.				

83	Case No.:29/23/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00532/AM17/	RLA File :05/23/040/00349/AM17/	Lic.No/Date:0510400294 27.10.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 09.05.2017.				

84	Case No.:4/26/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00628/AM17/	RLA File :56/24/040/00035/AM17/	Lic.No/Date:5610005016 27.10.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.				

85	Case No.:2/20/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00445/AM17/	RLA File :05/23/040/00360/AM17/	Lic.No/Date:0510400372 07.11.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 13.01.2017 for comments. Case is deferred to 09.05.2017.				

86	Case No.:11/20/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00454/AM17/	RLA File :07/24/040/00237/AM17/	Lic.No/Date:0710110674 21.11.2016	Defer Date:09.05.2017

Decision: The Committee noted that DIPP deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.

87	Case No.:14/23/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00517/AM17/	RLA File :03/94/040/00728/AM17/	Lic.No/Date:0310809177 22.11.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 09.05.2017.				

88	Case No.:17/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00520/AM17/	RLA File :03/95/040/00456/AM17/	Lic.No/Date:0310809319 25.11.2016	Defer Date:09.05.2017
Decision: The Committee noted that DRDO has recommended the import items based on the nexus with export product but the import quantity allowed with wastage has not been provided. The committee decided to write to DRDO to provide import quantity allowed with wastage for each import item. Case is deferred to 09.05.2017.				

89	Case No.:18/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00521/AM17/	RLA File :03/95/040/00396/AM17/	Lic.No/Date:0310809320 25.11.2016	Defer Date:09.05.2017
Decision: The Committee noted that DRDO has recommended the import items based on the nexus with export product but the import quantity allowed with wastage has not been provided. The committee decided to write to DRDO to provide import quantity allowed with wastage for each import item. Case is deferred to 09.05.2017.				

90	Case No.:9/20/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	Defer Date:09.05.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.				

91	Case No.:10/23/80-ALC2/2016	Party Name: SHETH & CO	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00513/AM17/	RLA File :03/95/040/00682/AM17/	Lic.No/Date:0310809480 01.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 09.05.2017.				

92	Case No.:15/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
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HQ File :01/80/050/00518/AM17/	RLA File :03/95/040/00671/AM17/	Lic.No/Date:0310809602 05.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 15.02.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:16/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
93 HQ File :01/80/050/00519/AM17/	RLA File :03/95/040/00648/AM17/	Lic.No/Date:0310809600 05.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.			

Case No.:1/20/80-ALC2/2016	Party Name: MODERN FLEX ELECTRICALS,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
HQ File :01/80/050/00444/AM17/	RLA File :56/24/040/00036/AM17/	Lic.No/Date:5610005040 09.12.2016	
94	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/19/2017-TSW/94 dated 28.03.2017 as under:- Advance Authorization may be ratified as applied for on repeat basis as per their Advance Authorization No. 5610004783 dated 23.12.2015 ratified in NC meeting No. 5/80 dated 07/06/2016. RA may take further necessary action accordingly.		

Case No.:30/23/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
95 HQ File :01/80/050/00533/AM17/	RLA File :05/23/040/00422/AM17/	Lic.No/Date:0510400695 09.12.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. 3(26)/17-TSW(B) dated 06.03.2017. RA may take further necessary action accordingly.			

Case No.:31/23/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
HQ File :01/80/050/00534/AM17/	RLA File :05/23/040/00429/AM17/	Lic.No/Date:0510400697 09.12.2016	Defer Date:09.05.2017
96	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Utilization of item No. 7 in E.P." Case is deferred to 09.05.2017.		

Case No.:53/23/80-ALC2/2016	Party Name: RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
97			

HQ File :01/80/050/00556/AM17/	RLA File :31/83/040/00112/AM17/	Lic.No/Date:3110066440 09.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.			

Case No.:27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
98 HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:54/23/80-ALC2/2016	Party Name: UNITED TECHNOLOGIES(PROP. MADHUSUDAN M. OAK)	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
99 HQ File :01/80/050/00557/AM17/	RLA File :31/83/040/00110/AM17/	Lic.No/Date:3110066445 13.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.			

Case No.:11/23/80-ALC2/2016	Party Name: KELVION INDIA PVT LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
100 HQ File :01/80/050/00514/AM17/	RLA File :03/94/040/00792/AM17/	Lic.No/Date:0310809807 14.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP deficiency letter dated 14.02.2107 has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.			

Case No.:13/23/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
101 HQ File :01/80/050/00516/AM17/	RLA File :03/95/040/00562/AM17/	Lic.No/Date:0310809964 20.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:42/23/80-ALC2/2016	Party Name: PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
102 HQ File :01/80/050/00545/AM17/	RLA File :04/24/040/00166/AM17/	Lic.No/Date:0410162588 20.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.			

Case No.:17/20/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
103 HQ File :01/80/050/00460/AM17/	RLA File :31/83/040/00120/AM17/	Lic.No/Date:3110066492 21.12.2016	Defer Date:09.05.2017

Decision: The Committee noted that DHI deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				
104	Case No.: 43/23/80-ALC2/2016	Party Name: MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00546/AM17/	RLA File :02/24/040/00187/AM17/	Lic.No/Date:0210207219 21.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that DIPP deficiency letter has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				
105	Case No.: 55/23/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
	HQ File :01/80/050/00558/AM17/	RLA File :31/83/040/00108/AM17/	Lic.No/Date:3110066491 21.12.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. 3(21)/17-TSW(B) dated 28.02.2017. RA may take further necessary action accordingly.				
106	Case No.: 32/23/80-ALC2/2016	Party Name: APOLLO INTERNATIONAL LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00535/AM17/	RLA File :05/23/040/00462/AM17/	Lic.No/Date:0510400938 26.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 15.02.2017 for comments. Case is deferred to 09.05.2017.				
107	Case No.: 33/23/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00536/AM17/	RLA File :05/23/040/00460/AM17/	Lic.No/Date:0510400933 26.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 09.05.2017.				
108	Case No.: 34/23/80-ALC2/2016	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
	HQ File :01/80/050/00537/AM17/	RLA File :05/23/040/00383/AM17/	Lic.No/Date:0510400936 26.12.2016	
Decision: The committee decided to ratify the norms based upon the written comments of MSME E-mail dated 17.02.2017 as under:- "The norms may be recommended 98335 kg inclusive of 3.5% wastage on repeat basis as per AA no 0510397564 dated 10.02.2016". RA may take further necessary action accordingly.				
109	Case No.: 35/23/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2016	Status: Deferred

			28.03.2017	
HQ File :01/80/050/00538/AM17/	RLA File :05/23/040/00295/AM17/	Lic.No/Date:0510400932 26.12.2016	Defer Date:09.05.2017	
Decision: The Committee noted that DIPP deficiency letter dated 14.02.2017 has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.				

110	Case No.:11/26/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Closed
	HQ File :01/80/050/00635/AM17/	RLA File :03/95/040/00749/AM17/	Lic.No/Date:0310810134 27.12.2016	
Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/749/AM17/348 dated 27.12.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note No.4 of Engineering Product and decided to close the case. In future RA should not send sets to NC in such cases. RA may take further necessary action accordingly.				

111	Case No.:9/26/80-ALC2/2016	Party Name: PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00633/AM17/	RLA File :03/95/040/00743/AM17/	Lic.No/Date:0310810141 28.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.				

112	Case No.:17/26/80-ALC2/2016	Party Name: PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00641/AM17/	RLA File :03/95/040/00744/AM17/	Lic.No/Date:0310810142 28.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.				

113	Case No.:20/26/80-ALC2/2016	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00644/AM17/	RLA File :03/94/040/00883/AM17/	Lic.No/Date:0310810163 28.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.				

114	Case No.:21/26/80-ALC2/2016	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00645/AM17/	RLA File :03/94/040/00884/AM17/	Lic.No/Date:0310810160 28.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.				

115	Case No.:48/23/80-	Party Name: VENUS	Meet No/Date:26/80-	Status:
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ALC2/2016	INDUSTRIAL CORPORATION	ALC2/2016 28.03.2017	Deferred
HQ File :01/80/050/00551/AM17/	RLA File :30/24/040/00029/AM17/	Lic.No/Date:3010103916 29.12.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 08.02.2017 for comments. However, DHI has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments. Case is deferred to 09.05.2017.			

Case No.:10/26/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Closed
HQ File :01/80/050/00634/AM17/	RLA File :03/95/040/00764/AM17/	Lic.No/Date:0310810213 30.12.2016	
116	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/764/AM17/348 dated 30.12.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note No.4 of Engineering Product and decided to close the case. In future RA should not send sets to NC in such cases. RA may take further necessary action accordingly.		

Case No.:47/23/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
117	HQ File :01/80/050/00550/AM17/	RLA File :53/24/040/00024/AM17/	Lic.No/Date:5310019262 02.01.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 09.05.2017.		

Case No.:23/26/80-ALC2/2016	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
118	HQ File :01/80/050/00647/AM17/	RLA File :03/94/040/00897/AM17/	Lic.No/Date:0310810248 02.01.2017
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/19/2017-TSW/118 dated 28.03.2017 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.		

Case No.:25/23/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
119	HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:0510401088 04.01.2017
	Decision: The Committee noted that the firm's application has been sent to DEIT on 08.02.2017 for comments. Case is deferred to 09.05.2017.		

Case No.:51/23/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Approved
120			

HQ File :01/80/050/00554/AM17/	RLA File :31/83/040/00129/AM17/	Lic.No/Date:3110066538 05.01.2017	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. 3(20)/17-TSW(B) dated 28.02.2017.			
RA may take further necessary action accordingly.			

121	Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for comments. Case is deferred to 09.05.2017.				

122	Case No.:37/23/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00540/AM17/	RLA File :03/94/040/00893/AM17/	Lic.No/Date:0310810434 10.01.2017	Defer Date:09.05.2017
Decision: The Committee noted that DEIT vide OM No. 17(17)/2017-IPHW dated 22.02.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply is as under:-				
(i) Details of export product i.e. design drawing, formulas, calculation etc. (ii) Quantity of Import items required for manufacturing one unit of export product. (iii) Wastage claimed in manufacturing process. (iv) Justification of wastage.				
Case is deferred to 09.05.2017.				

123	Case No.:14/26/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Closed
	HQ File :01/80/050/00638/AM17/	RLA File :03/95/040/00797/AM17/	Lic.No/Date:0310810428 10.01.2017	
Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/797/AM17/348 dated 10.01.2017 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note No.4 of Engineering Product and decided to close the case. In future RA should not send sets to NC in such cases.				
RA may take further necessary action accordingly.				

124	Case No.:2/26/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00626/AM17/	RLA File :56/24/040/00038/AM17/	Lic.No/Date:5610005059 11.01.2017	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.				

125	Case No.:8/26/80-ALC2/2016	Party Name: LLOYDS STEELS INDUSTRIES	Meet No/Date:26/80-ALC2/2016	Status: Deferred
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	LIMITED	28.03.2017	
HQ File :01/80/050/00632/AM17/	RLA File :03/95/040/00768/AM17/	Lic.No/Date:0310810456 11.01.2017	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:12/26/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Closed
HQ File :01/80/050/00636/AM17/	RLA File :03/95/040/00798/AM17/	Lic.No/Date:0310810465 11.01.2017	
126	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/798/AM17/348 dated 11.01.2017 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note No.4 of Engineering Product and decided to close the case. In future RA should not send sets to NC in such cases. RA may take further necessary action accordingly.		

Case No.:15/26/80-ALC2/2016	Party Name: RAULIMEX INDUSTRIES PVT LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Closed
HQ File :01/80/050/00639/AM17/	RLA File :03/95/040/00802/AM17/	Lic.No/Date:0310810454 11.01.2017	
127	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/802/AM17/348 dated 11.01.2017 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note No.4 of Engineering Product inserted by Public Notice No.46 dated 06.11.2002 and decided to close the case. In future RA should not send sets to NC in such cases. RA may take further necessary action accordingly.		

Case No.:16/26/80-ALC2/2016	Party Name: LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
128	HQ File :01/80/050/00640/AM17/	RLA File :03/95/040/00769/AM17/	Lic.No/Date:0310810455 11.01.2017 Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.		

Case No.:38/23/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
129	HQ File :01/80/050/00541/AM17/	RLA File :05/24/040/00480/AM17/	Lic.No/Date:0510401265 12.01.2017 Defer Date:09.05.2017
	Decision: The Committee noted that DIPP deficiency letter dated 14.02.2017 has been sent to the firm on 22.03.2017 to furnish reply. Case is deferred to 09.05.2017.		

Case No.:19/26/80-ALC2/2016	Party Name: COTSWOLD ARCHITECTURAL	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
130			

		PRODUCTS (INDIA) PVT.LTD.		
	HQ File :01/80/050/00643/AM17/	RLA File :03/94/040/00877/AM17/	Lic.No/Date:0310810488 12.01.2017	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

	Case No.:49/23/80- ALC2/2016	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
131	HQ File :01/80/050/00552/AM17/	RLA File :30/24/040/00034/AM17/	Lic.No/Date:3010103927 16.01.2017	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for comments. Case is deferred to 09.05.2017.			

	Case No.:22/26/80- ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
132	HQ File :01/80/050/00646/AM17/	RLA File :03/94/040/00943/AM17/	Lic.No/Date:0310810568 17.01.2017	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

	Case No.:56/23/80- ALC2/2016	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
133	HQ File :01/80/050/00559/AM17/	RLA File :31/83/040/00130/AM17/	Lic.No/Date:3110066556 20.01.2017	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 15.02.2017 for comments. Case is deferred to 09.05.2017.			

	Case No.:1/26/80- ALC2/2016	Party Name: A.L. PAPER HOUSE,	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
134	HQ File :01/80/050/00625/AM17/	RLA File :13/24/040/00043/AM17/	Lic.No/Date:1310048533 24.01.2017	Defer Date:09.05.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 28.03.2017 for comments. Case is deferred to 09.05.2017.			

	Case No.:1/23/80- ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Deferred
135	HQ File :01/80/050/00504/AM17/	RLA File :09/24/040/00552/AM17/	Lic.No/Date:0910064610 27.01.2017	Defer Date:09.05.2017
	Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.			

	Case No.:13/26/80- ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:26/80- ALC2/2016 28.03.2017	Status: Closed
136				

HQ File :01/80/050/00637/AM17/	RLA File :03/95/040/00845/AM17/	Lic.No/Date:0310810793 27.01.2017	
Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/845/AM17/348 dated 27.01.2017 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note No.4 of Engineering Product and decided to close the case. In future RA should not send sets to NC in such cases. RA may take further necessary action accordingly.			

Case No.:3/26/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
137 HQ File :01/80/050/00627/AM17/	RLA File :56/24/040/00043/AM17/	Lic.No/Date:5610005074 06.02.2017	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:6/26/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
138 HQ File :01/80/050/00630/AM17/	RLA File :31/83/040/00152/AM17/	Lic.No/Date:3110066585 10.02.2017	Defer Date:09.05.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.			

Case No.:25/26/80-ALC2/2016	Party Name: TITAGARH WAGONS LIMITED.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
139 HQ File :01/80/050/00649/AM17/	RLA File :02/24/040/00217/AM17/	Lic.No/Date:0210207407 23.02.2017	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:24/26/80-ALC2/2016	Party Name: TIL LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
140 HQ File :01/80/050/00648/AM17/	RLA File :02/24/040/00220/AM17/	Lic.No/Date:0210207411 27.02.2017	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 28.03.2017 for comments. Case is deferred to 09.05.2017.			

Case No.:26/26/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
141 HQ File :01/80/050/00650/AM17/	RLA File :53/24/040/00027/AM17/	Lic.No/Date:5310019281 28.02.2017	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.03.2017 for comments. Case is deferred to 09.05.2017.			

142	Case No.:18/26/80-ALC2/2016	Party Name: SHACHI ENGINEERING PVT.LTD.	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00642/AM17/	RLA File :31/83/040/00167/AM17/	Lic.No/Date:3110066607 01.03.2017	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 27.03.2017 for comments. Case is deferred to 09.05.2017.				

143	Case No.:5/26/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:26/80-ALC2/2016 28.03.2017	Status: Deferred
	HQ File :01/80/050/00629/AM17/	RLA File :08/24/040/00488/AM17/	Lic.No/Date:0810139861 10.03.2017	Defer Date:09.05.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 09.05.2017.				

S.No.683

Case No. A/R-01	M/s. Decon	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.26/17	India Plastics	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 28.03.2017	Pvt. Ltd., Pune	Request for revision of norms	Date 26.02.2014
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 17.03.2017 for comments. Case is deferred to 09.05.2017.			

S.No.684

Case No. A/R-41	M/s. CICB	HQF.No.01/80/050/00016/AM14/DES.I	Lic. No. & date
Meeting No.26/17	Chemicon Pvt.	RA.F.No.07/24/040/00452/AM13	0710093506
Date: 28.03.2017	Ltd., Bangalore	Request for fixation of norms	Date 01.02.2013
Decision: The Committee noted that the deficiency letter has been sent to the firm on 23.02.2017 to furnish reply. No reply has been received till date. Therefore, committee decided to close the case.			
RA may take further necessary action accordingly.			

S.No.685

Case No. A/R-89	M/s. Freedom	HQF.No.01/80/050/00525/AM15/DES.I	Lic. No. & date
Meeting No.26/17	Ophthalmic Pvt.	RA.F.No.04/24/040/00232/AM15	0410159832
Date: 28.03.2017	Ltd., Hosur	Request for amendment of norms	Date 03.12.2014
Decision: The Committee noted that the deficiency letter has been sent to the firm on 12.02.2017 to furnish reply and committee decided to send the final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 09.05.2017.			

S.No.686

Case No. A/R-90	M/s. Terumo	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No.26/17	Penpol Ltd.,	RA.F.No.53/21/040/00002/AM10	5310008377
Date: 28.03.2017		Request for fixation of norms	Date 28.05.2009
Decision: The Committee noted that the firm's application has been sent to MSME (Chemicals) on 08.03.2017 for comments. Case is deferred to 09.05.2017.			

S.No.687

Case No. A/R-155	M/s. Transasia	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No.26/17	Bio Medicals	RA.F.No.03/95/040/00564/AM15	5310008377
Date: 28.03.2017	Ltd., Mumbai	Request for fixation of norms	Date 28.05.2009
Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. Case is deferred to 09.05.2017.			

S.No.688

Case No. A/R-11	M/s. ISGEC Heavy	HQF.No.01/80/050/00358/AM16/DES.I	Lic. No. & date
Meeting No.26/17	Engineering Ltd.,	RA.F.No.05/23/040/00237/AM16	0510395598
Date: 28.03.2017	Noida, Uttar Pradesh	Request for revision of norms	Date 14.09.2015
Decision: The committee noted that the request is not to be considered by Norms Committee. The Advance Authorisation holder may furnish the details as per the NC decision to RA and decided to close the case. RA may take further necessary action accordingly.			

S.No.689

Case No. A/R-87	M/s. Doowon	HQF.No.01/80/050/00051/AM15/DES.I	Lic. No. & date
Meeting No.26/17	Automotive Systems	RA.F.No.04/24/040/00287/AM14	0410156226
Date: 28.03.2017	India Pvt. Ltd., Kanchipuram	Request for revision of norms	Date 14.03.2014
Decision: The Committee decided to maintain status quo in this case as per the norms based upon the written comments of DHI vide UO No. 3(74)/14-TSW(B) dated 12.09.2014 in Meeting No.15/80 dated 14.10.2014. RA may take further necessary action accordingly.			

S.No.690

Case No. A/R-104	M/s. Azad	HQF.No.01/80/050/00404/AM15/DES.I	Lic. No. & date
Meeting No.26/17	Engineering Pvt.	RA.F.No.09/24/040/00279/AM15	0910060956
Date: 28.03.2017	Ltd., Hyderabad	Request for fixation of norms	Date 12.09.2014
Decision: The Committee noted that the firm's reply dated 03.02.2017 has been sent to DHI on 08.02.2017 for comments. Case is deferred to 09.05.2017.			

S.No.691

Case No. A/R-107	M/s. Azad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No.26/17	Engineering Pvt.	RA.F.No.09/24/040/00542/AM15	0910061508
Date: 28.03.2017	Ltd., Hyderabad	Request for fixation of norms	Date 08.01.2015
Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and additional information dated 08.11.2016 also sent to DHI on 09.11.2016. Case is deferred to 09.05.2017.			

S.No.692

Case No. A/R-114	M/s. Toshiba JSW	HQF.No.01/80/050/00438/AM15/DES.I	Lic. No. & date
Meeting No.26/17	Power Systems	RA.F.No.04/24/040/00060/AM15	0410158680
Date: 28.03.2017	Pvt. Ltd., Chennai	Request for revision of norms.	Date 13.06.2014
Decision: The Committee noted that the firm's request dated 01.07.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 09.05.2017.			

S.No.693

Case No. A/R-115	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No.26/17		RA.F.No.05/23/040/00199/AM14	0510362949
Date: 28.03.2017		Request for fixation of norms.	Date 20.08.2013
Decision: The Committee noted that the firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. Case is deferred to 09.05.2017.			

S.No.694

Case No. A/R-118	M/s. Veeline Media Ltd., Kolkata	HQF.No.01/80/050/00211/AM17/DES.I	Lic. No. & date
Meeting No.26/17		RA.F.No.02/24/040/00001/Am17	0210206671
Date: 28.03.2017		Request for amendment / revision of norms.	Date 10.05.2016
Decision: The Committee noted that the DIPP deficiency letter has been sent to the firm on 24.01.2017 through e-mail and committee decided to send the final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 09.05.2017.			

S.No.695

Case No.A/R – 156	M/s Wheel India Limited, Chennai	F.No.01/80/050/00292/AM16/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.04/24/040/00131/AM16	0410160967
Date: 28.03.2017		Request for amendment of norms.	Date 31.08.2015
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. 3(198)/2015-TSW(B) dated 28.02.2017.			
RA may take further necessary action accordingly.			

S.No.696

Case No.A/R – 158	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00243/AM17/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.03/94/040/00873/AM16	0310802007
Date: 28.03.2017		Request for Amendment in ratification of norms.	Date 22.01.2016
Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/19/2017-TSW/158-AR dated 28.03.2017 as under:-			
1. Description of export item at Sl. No.4 may be modified as "2nd Stage Reactor Feed/Effluent Exchanger (E-3102A)". 2. Description of export item at Sl. No.5 may be modified as "2nd Stage Reactor Feed/Effluent Exchanger (E-3102B)".			
RA may take further necessary action accordingly.			

S.No.697

Case No.A/R – 159	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00427/AM15/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.33/24/040/00007/AM15	3310030078
Date: 28.03.2017		Request for re-consideration on ratification of norms.	Date 16.09.2014
Decision: The Committee noted that the firm's request dated 10.08.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 09.05.2017.			

S.No.698

Case No.A/R – 160	M/s Nucon Aerospace Pvt. Ltd., Hyderabad.	F.No.01/80/050/00232/AM17/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.09/24/040/00717/AM16	0910063349
Date: 28.03.2017		Request for ratification of norms.	Date 02.03.2016
Decision: The Committee noted that the firm's request dated 29.12.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 09.05.2017.			

S.No.699

Case No. A/R – 161	M/s Deepeeka	F.No.01/80/050/00018/AM17/DES.I	Lic. No. and date
Meeting No.26/17	Exports Pvt.	RLA No.05/23/040/00371/AM16	0510396524
Date: 28.03.2017	Ltd., Meerut, U.P.	Request for ratification of norms.	Date 04.12.2015
Decision: The Committee noted that the firm's request dated 12.12.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 09.05.2017.			

S.No.700

Case No.A/R-162	M/s L&T-MHPS	F.No.01/80/050/00060/AM14/DES.I	Lic. No. and date
Meeting No.26/17	Turbine	RLA No.03/95/040/00966/AM13	0310729651
Date: 28.03.2017	Generators Private Limited, Gujarat	Request for correction weight of export product.	Date 26.03.2013
Decision: The Committee decided to modify the norms based upon the recommendation of DHI for the above AA as under:- "Export Product weight to be 225 MT instead of 22.5 MT". RA may take further necessary action accordingly.			

S No.701

Case No.A/R – 178	M/s Isgec	F.No.01/80/050/00298/AM17/DES.I	Lic. No. and date
Meeting No.26/17	Heavy	RLA No.05/23/040/00149/AM17	0510398883
Date: 28.03.2017	Engineering Ltd., Noida	Request for re-consideration of norms.	Date 22.06.2016
Decision: Firm's application has been sent to DHI on 23.03.2017 for examination and comments. Case is deferred to 09.05.2017.			

S.No.702

Case No.A/R – 179	M/s Apar	F.No.01/80/050/00263/AM17/DES.I	Lic. No. and date
Meeting No.26/17	Industries Ltd.,	RLA No.03/94/040/00205/AM17	0310805471
Date: 28.03.2017	Mumbai	Request for amendment of norms.	Date 14.07.2016
Decision: Firm's application has been sent to DEIT on 23.03.2017 for examination and comments. Case is deferred to 09.05.2017.			

S.No.703

Case No.A/R – 180	M/s Apar	F.No.01/80/050/00291/AM17/DES.I	Lic. No. and date
Meeting No.26/17	Industries Ltd.,	RLA No.03/94/040/00284/AM17	0310806250
Date: 28.03.2017	Mumbai	Request for amendment of norms.	Date 14.07.2016
Decision: Firm's application has been sent to DEIT on 23.03.2017 for examination and comments. Case is deferred to 09.05.2017.			

S.No.704

Case No.A/R – 181	M/s Tema India	F.No.01/80/050/00235/AM16/DES.I	Lic. No. and date
Meeting No.26/17	Ltd., Mumbai	RLA No.03/95/040/00285/AM16	0310797166
Date: 28.03.2017		Request for re-fixation of norms.	Date 10.07.2015
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 4 & 5 of Standard Deficiency Letter." Case is deferred to 09.05.2017.			

S.No.705

Case No.A/R – 182	M/s Bharat Heavy Electricals Ltd., Tiruchirapalli	F.No.01/80/050/00566/AM14/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.04/24/040/00227/AM14	0410154551
Date: 28.03.2017		Request for amendment/revision of norms.	Date 23.01.2014
Decision: The Committee noted that DHI vide UO No.TSW B 3/5/2014 dated 28.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- For amendment in Import Item No. 3, the applicant may submit quantity in number and weight actually utilized in the Export product duly certified by Excise. Case is deferred to 09.05.2017.			

S.No.706

Case No.A/R – 183	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00036/AM17/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.03/94/040/00621/AM16	0310800216
Date: 28.03.2017		Request for correction in ratification of norms.	Date 10.11.2015
Decision: The Committee noted that DIPP vide UO No.T12/19/2017-TSW/183-AR dated 28.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Justification/basis for the requirement of 14 Nos. of Thermocouples. 2. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format, for import item at Sl. No.14 (Thermocouples). Case is deferred to 09.05.2017.			

S.No.707

Case No.A/R – 184	M/s Schmetz India Pvt. Ltd., Gandhidham	F.No.01/80/171/00021/AM15/DES.I	
Meeting No.26/17		Request for Re-view norms allowed for Industrial Sewing Machine Needles.	
Date: 28.03.2017			
Decision: Firm's application has been sent to MSME on 23.03.2017 for examination and comments. Case is deferred to 11.04.2017.			

S.No.708

Case No.A/R – 185	M/s Shirodkar Preci Comp Private Limited, Pune	F.No.01/80/050/00156/AM17/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.31/83/040/00163/AM16	3110066008
Date: 28.03.2017		Request for ratification of norms.	Date 25.02.2016
Decision: Firm's application has been sent to DIPP on 23.03.2017 for examination and comments. Case is deferred to 09.05.2017.			

S.No.709

Case No.A/R – 186	M/s Modine Thermal Systems P Ltd., Tamil Nadu.	F.No.01/80/050/00043/AM14/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.04/24/040/00261/AM14	0410143937
Date: 28.03.2017		Request for re-fixation of norms.	Date 06.03.2013
Decision: The Committee decided to call the representative of the firm for personal hearing in the next meeting to explain in this case before the Norms Committee for ratification of norms. Case is deferred to 09.05.2017.			

कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.710

Case No.A/R- 187	M/s Kelvion India Pvt. Ltd., (Formerly known as GEA Ecoflex India Private Limited, Pune	F.No.01/80/050/00522/AM14/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.03/94/040/00880/AM14	0310766285
Date: 28.03.2017		Request for ratification of norms.	Date 15.01.2014

Decision: The Committee noted that DIPP vide UO No. 12/19/2017-TSW/187-AR dated 28.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply.

The reply submitted by the firm vide letter No.TSPL/11/GEIPL/5/ad-hoc/08-12-2016-19835 dated 08.12.2016 has been seen and found that the information provided does not pertain to the Advance Authorization No. 0310766285. Therefore, firm has been again asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, for export product at Sl. No.5 (Cassettes).
2. Weight of 1 No. of Blank sheet (Size 0.5 mm x 450mm x 899 mm) for export item at Sl. No. 1 has been indicated as 3.08 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.61 Kgs.
3. Weight of 1 No. of Blank sheet (Size 0.5 mm.x 550mmx 1330 mm) for export items at Sl. No. 2 & 3 has been indicated as 3.982 Kgs. in the calculations and the same may be clarified and corrected as it should be 2.926 Kgs.

Case is deferred to 09.05.2017.

S.No.711

Case No.A/R - 188	M/s Bharat Heavy Electricals Ltd., Chennai	F.No.01/80/050/00440/AM12/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.04/24/040/00217/AM12	0410131227
Date: 28.03.2017		Request for amendment of Export product weight of norms	Date 02.12.2011

Decision: Firm's application has been sent to DHI on 24.03.2017 for examination and comments. Case is deferred to 11.04.2017.

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28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017 - Case No. 6/20/80 (M/s Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710108757 dated 21.09.2015))

Advance Authorization may be ratified as under:

1. Words "Stainless Steel Frame consisting of 1836 Meters of " may be prefixed with the description of export item at Sl. No. 5.
2. Word "relevant" may be prefixed with the description of import items from Sl. No. 1 to 5.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 11669 Kgs. & 1387 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 14212 Kgs. as 1.04 Kgs./Kg. content in the export product at Sl. No. 3 .
5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 22538 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 4.
6. Quantity of import item at Sl. No. 5 may be allowed as 1872.72 Mtrs. as 1.02 Mtrs./Mtr. content in the export product at Sl. No. 5.

Norms committee may take a view

✓ 28/03/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/15 dated 28/03/2017

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28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/03/2017 - Case No. 3/20/80 (M/s Diamond Metal Screens (Private)
Limited (Advance Authorization No. 0710108991 dated 03.11.2015)**

Advance Authorization may be ratified as under:

1. Word "relevant" may be prefixed with the description of import items from Sl. No. 1 to 5.
2. Words "Stainless Steel Frame consisting of 720 Meters of " may be prefixed with the description of export item at Sl. No. 5.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 4217 Kgs. & 507 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 5632 Kgs. as 1.04 Kgs./Kg. content in the export product at Sl. No. 3 .
5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 9432 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 4.
6. Quantity of import item at Sl. No. 5 may be allowed as 734.4 Mtrs. as 1.02 Mtrs./Mtr. content in the export product at Sl. No. 5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/23 dated 28/03/2017

D2 28
28/3/2017

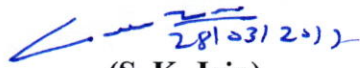
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/03/2017 - Case No. 22/2/80 (M/s Driplex Water Engineering Ltd.)
(Advance Authorization No. 0510396448 dated 27.11.2015)**

Firm may be asked to submit the following details:

1. Basis for the quantities of import items supported by documentary evidence.
2. Bifurcated quantities of import items to be counted for in the export item and to be supplied as spares

Norms committee may take a view


28/03/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/19/2017-TSW/28 dated 28/03/2017

DL 31
28/3/2017

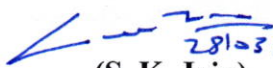
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017 Case No. 44/23/80 (M/s Sartorius Stedim India Pvt. Limited) (Advance Authorization No. 0710109220 dated 05.01.2016)

Firm may be asked to submit the following information:

1. Information in respect of Item at Sl. No. 4, 5, 6, 8 & 9 of Standard Deficiency Format.
2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 28 to 35, 58 to 63, 77 to 80 & 82.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/31 dated 28/03/2017

DL 32
28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017 - Case No. 95/2/80 (M/s Pyro Electronic Instruments Goa Pvt. Limited) (Advance Authorization No. 1710006239 dated 07.01.2016)

Reply submitted by the firm vide letter dated 27th December, 2016 is the same as submitted by them earlier vide letter dated 22/08/2016 which has been perused and is not complete/proper and they may again be asked to submit the following information :

1. Length of "Thermowell" & Flange ratings for export items at Sl. No 7 to 11.
2. Net weight of each Thermowell in export items at Sl. No. 1 to 11 fabricated from Inconel 625 Bars (import items at S. No. 8, 9 & 10).

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/32 dated 28/03/2017

DL 43
28/3/2017

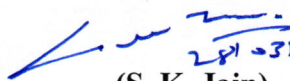
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017 Case No. 45/23/80 (M/s Sartorius Stedim India Pvt. Limited) (Advance Authorization No. 0710109724 dated 26.04.2016)

Firm may be asked to submit the following information:

1. Information in respect of Item at Sl. No.3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise.
2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 43, 44 & 57 to 61.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/43 dated 28/03/2017

DL 46
28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/03/2017- Case No. 10/14/80 (M/s Veeline Media Limited)
(Advance Authorization No. 0210206670 dated 10.05.2016)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 8 of Standard Deficiency Format for import items at Sl. No. 2 & 7, export product wise.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format in respect of import item at Sl. No. 10 to 13.

Norms committee may take a view

✓ 28/3/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/46 dated 28/03/2017

Government of India
Department of Heavy Industry
TSW(B) Section

54
28/3/2017

Ref: Application of Azad Engineering, Hyderabad for ratification of norms of AA No.910063740 dated 03.06.2016.

Export Product: Turbine Rotor blades Stage 0-1200 Numbers (each weight 0.66 Kg) import.

Item	Quantity recommended #
Stainless Steel bar	8.8 Kg/Kg content in Export Product

considering 20% recovery from machining wastage based on Engineering drawing submitted by applicant.

This has the approval of Joint Secretary.


(K.K. Tiwari)
Industrial Advisor

DGFT, DES-I, Udyog Bhawan
D.O. No.3/8/2017-TSW(B) dated the 3rd February, 2017

60
28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017 - Case No. 8/20/80 (M/s Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710110044 dated 01.07.2016)

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified as "20000 Nos." in addition to its weight.
2. Quantity of import item may be allowed as 194300 Kgs. as 1.356 Kgs./Kg. content in export item after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/60 dated 28/03/2017

62
28/3/2017

TL-12024/16/2016-GC and F-DCMSME
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
7h New Delhi

Date: 16 February, 2017

OFFICE MEMORANDUM

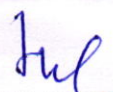
Subject: Ratification of the norms in respect of advance authorization No. 0310806071 dated 11.7.2016, under Para 4.7 of HBP (Vol. I) obtained by M/s Ishwari Health Care Pvt Ltd.

Director General of Foreign Trade (DGFT) may refer to its O. M No. 01/80/050/293/AM17/504/DES.1 dated 24.8.2016 forwarding advance authorization No. 0310806071 dated 11.7.2016 issued to M/s Ishwari Health Care Pvt Ltd.

The application for Export of Tracheostomy Tubes and Composite mesh of different types and sizes has been examined. Bulk & Non-Sterile Tracheostomy Tubes of different types and Sterile Composite mesh of different sizes are imported and are assembled, sterilised and packed for surgical applications.

Import Inputs from S. No. 1 to 19 of application being components of the assembly, net to net quantity with Nil wastage is recommended.

This issues with the approval of competent authority.


(H.S Bisht)
Director (Chemical)

Shri K.P Singh,
Dy. Director General,
Director General of Foreign Trade,
DES I Section, Room No. 404
M/o Commerce and Industry,
Udyog Bhawan,
New Delhi.

DL 67
28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/03/2017 - Case No. 52/23/80 (M/s Pyro Electronic Instruments
Goa Pvt. Limited) (Advance Authorization No. 1710006423 dated 29.07.2016)**

Firm may be asked to submit the following details:

1. Difference in export items at Sl. No 1 to 8 and 9 to 32 with the length of Thermowell in each export item. .
2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 5, 6, 8 to 12, 35 & 36.
4. Justification/basis for the quantities of import items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/67 dated 28/03/2017

70
28/3/2017

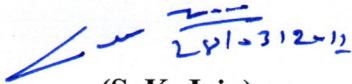
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017 - Case No. 2/14/80 (M/s Hanning Motors India Pvt. Limited) (Advance Authorization No. 3410042448 dated 17.08.2016)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 15 & 21 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 16 may be allowed as 7878 Kgs. as 1.01 Kgs./Kg. content in export item.
3. Quantity of import item at Sl. No. 17 may be allowed as 22439 Kgs. as 1.05 Kgs./Kg. content in export item.
4. Quantity of import item at Sl. No. 18 may be allowed as applied for i.e. 9000 Kgs. as 1.035 Kgs./Kg. content in export item.
5. Quantity of import item at Sl. No. 19 may be allowed as 3570 Kgs. as 1.05 Kgs./Kg. content in export item.
6. Quantity of import item at Sl. No. 20 may be allowed as 2730 Kgs. as 1.05 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/70 dated 28/03/2017

81
28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/03/2017- Case No. 7/26/80 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310808151 dated 28.09.2016)**

Norms may be modified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 13395.37 Kgs. as 1.05 Kgs./Kg. content in the export item.
2. Words "0.345 mm $\pm$ 5 % thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 14674.18 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
3. Words "0.335 mm $\pm$ 5 %thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 5042.785 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view

28/3/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/19/2017-TSW/81

dated 28/03/2017

94
28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/03/2017 - Case No. 1/20/80 (M/s Modern Flex Electricals)
(Advance Authorization No. 5610005040 dated 09.12.2016)**

Advance Authorization may be ratified as applied for on repeat basis as per their Advance Authorization No. 5610004783 dated 23.12.2015 ratified in NC meeting No. 5/80 dated 07/06/2016.

Norms committee may take a view

28/3/2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/19/2017-TSW/94 dated 28/03/2017

95
28/3/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510400695 dt 09-12-16

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. This Office recommends the following.

Export

750 Ton Hydraulic Press- 1 Number

Import

Sl. No.	Item	Recommendations
1	Non alloy Steel plates	Of relevant grade may be added to the description. Quantity as per Sl no 2 of Raw Material of SION C-1647
2 to 12	components	Under GN-4 with accountability.


B.C. Nayak
Development Officer
06-03-17

DGFT, FTDO , DES-I)

Deptt. of HI, UO No 3(26)/17-TSW(B)

dated

28/3/17

105
28/2/17

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110066491 dt 21-12-16.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

Export

2 X 200 TPH Travelling Gate boiler- 2 numbers. The total export weight is 361.1 MT & the same may be incorporated in the AA.

Import

The firm has given the calculation indicating specific use in the manufacture of end product. The import item consists of different types of steel pipes & tubes except item no 32 which is a component. Taking clue from C-1742, we may recommend the following

Item no	Item	Recommendation
1 to 31	Relevant Steel pipes/tubes	As per S No 21 of C-1742
32	ARC Valves	Components. May be allowed under GN-4 with accountability.



B.C.Nayak
Development Officer
28-02-17

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(21)/17-TSW(B)

dated

(2)
9/3/17

108
28/3/2017

Subject AA No 0510400936 dtd 26.12.16 of M/s jayanita Exports
From Kanwalinder singh sodhi <kanwalinder.sodhi@nic.in>
Date Friday, February 17, 2017 4:24 pm
To K P Singh <nc1.dgft@nic.in>

Sir

With reference to subject AA, the norms may be recommended 98335 kg inclusive of 3.5% wastage on repeat basis as per AA no 0510397564 dated 10.02.16.

regards

K.S.Sodhi

AD-ME

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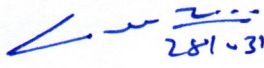
118
28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/03/2017 - Case No. 23/26/80 (M/s Dresser-Rand India Private Ltd.)
(Advance Authorization No. 0310810248 dated 02.01.2017)**

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view


28/3/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/118 dated 28/03/2017

120
28/3/17

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110066538 dt 05-01-17.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

Export

1X145 TPH AFBC boiler- 1 number. The total export weight is 211.2 MT & the same may be incorporated in the AA.

Import

The firm has given the calculation indicating specific use in the manufacture of end product. The import item consists of different types of steel pipes & tubes only. Taking clue from C-1742, we may recommend the following

Item no	Item	Recommendation
1 to 15	Relevant Steel pipes/tubes	As per S No 21 of C-1742


B.C. Nayak
Development Officer
28-02-17

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(20)/17-TSW(B)

dated

③
9/3/17

DL 122
28/3/2017

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या

No.....17(17)/2017-IPHW

दिनांक

Date.....22.02.2017

M/s. Apar Industries Ltd.
301 Panorama Complex, Near Race Course
R C Dutt Road
Vadodara , Gujrat-390007

Sub:- Application for ratification of norms of Advance Licence No 0310810434 dated 10.01.2017 for export of "Single Mode Optical Fiber".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- i) Details of export product i.e. design drawing, formulas, calculation etc.
- ii) Quantity of Import items required for manufacturing one unit of export product
- iii) Wastage claimed in manufacturing process
- iv) Justification of wastage

Yours faithfully

(Asha Nangia)
Director

✓ Copy to:

Shri Vinod Kumar Kashyap
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/50/540/AM17/DES-1/982
dated 8.2.2017

For NC-I
VKS
22/2

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Sl. No. 695
28/3/2017

Ministry of Heavy Industry
Udyog Bhavan

Ref: AA No.410160967, Wheel India , Chennai
DGFT ID No.1/80/50/418/AM16/DES-1 dated 8/2/2017

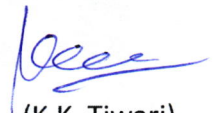
Export product: Forged and machined wheels

The applicant has represented giving detailed calculations of wastage for Disc and rim machining separately and is recommended as under:

Input

S.No	Item	Quantity
1	Aluminium Billet	2.04 Kg/ Kg content in EP

This has the approval of JS


(K.K. Tiwari)
Industrial Advisor

Dy.DGFT/DES-I

No.3/198/2015-TSW(B) dated 28/2/2017

①
9/3/17

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4

Sl. no. 696
28/3/2017

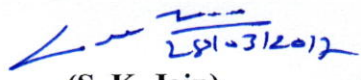
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017 - Case No. A/R-158 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310802007 dated 22.01.2016)

Norms may be modified as under:

1. Description of export item at Sl. No. 4 may be modified as "2nd Stage Reactor Feed/Effluent Exchanger (E-3102A)".
2. Description of export item at Sl. No. 5 may be modified as "2nd Stage Reactor Feed/Effluent Exchanger (E-3102B)".

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/158-A/R dated 28/03/2017

Department of Heavy Industry

DL S.No 705
28/3/17

Ref :ID 01/80/50/566/AM14/DES-I

Subject: Ratification of AA No 0410154551 of BHEL Chennai

For amendment in Item 3, the applicant may submit quantity in number and weight actually utilized in the Export product duly certified by Excise.



K.K Tiwari

Industrial Advisor

Dy DGFT,NC-I Udyog Bhavan

TSW B 3/5/2014 dated 28/3/2017

DL Sl. No. 706
28/3/2017

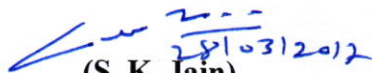
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017 - Case No. A/R-183 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310800216 dated 10.11.2015)

Firm may be asked to submit the following details:

1. Justification/basis for the requirement of 14 Nos. of Thermocouples.
2. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format, for import item at Sl. No.14 (Thermocouples).

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/19/2017-TSW/183-A/R dated 28/03/2017

DL Sl. No. 710
28/3/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/03/2017- Case No. A/R-187 {M/s Kelvion India Pvt. Ltd.(Formerly known as GEA Ecoflex India Pvt. Limited)} (Advance Authorization No. 0310766285 dated 15.01.2014)

Reply submitted by the firm vide their letter dated TSPL/11/GEIPL/5/ad-hoc/08-12-2016-19835 dated 08.12.2016 has been perused and the information does not pertain to the Advance Authorization No. 0310766285 and therefore, they may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, for export product at Sl. No.5 (Cassettes).
2. Weight of 1 No. of Blank sheet (Size 0.5 mm x 450mm x 899 mm) for export item at Sl. No. 1 has been indicated as 3.08 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.61 Kgs.
3. Weight of 1 No. of Blank sheet (Size 0.5 mm.x 550mmx 1330 mm) for export items at Sl. No. 2 & 3 has been indicated as 3.982 Kgs. in the calculations and the same may be clarified and corrected as it should be 2.926 Kgs.

Norms committee may take a view


28/03/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/19/2017-TSW/187-A/R dated 28/03/2017

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES-I/

Dated :

To

M/s.[Click **here** and type Firm's Name]
[Click **here** and type Firm's Address]

Subject:- Ratification of the norms in respect of Advance Licence No. [Click **here** and type Licence No]dated[Click **here** and type Licence Date] obtained under Para 4.7 of HBP (Vol.I). **Meeting No. Date:**

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No.[Click **here** and type RLA's File No]to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above, to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information:

The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **Norms Committee-I, Room No. 404, DGFT, Udyog Bhawan, New Delhi, E-mail: nc1.dgft@nic.in, Office Tel.: 23061562/ext.265,** and copy of the same must be endorsed to the technical authority mentioned below:

5. ☒
 1. **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, UdyogBhawan, New Delhi 110011.**
 2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, UdyogBhawan, New Delhi-110011.**
 3. **Sh.K.S. Sodhi, Asstt. Director, DC (MSME), 7th Floor NirmanBhawan, New Delhi.**
 4. **Ms. Asha Nangia, Addl. Director, D/o Information & Technology, CGO, Complex, New Delhi – 110 003.**
 5. **Dr. Meetul Kumar, Scientist 'E', DRDO, Room No. 431, Block 'B', DRDO Bhawan, New Delhi.**

Yours faithfully,

FOREIGN TRADE DEVELOPMENT OFFICER
FOR DIRECTOR GENERAL OF FOREIGN TRADE
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E-mail: nc1.dgft@nic.in